

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH at AHMEDABAD  
Court - 2**

**IA 61 of 2020 in [TP 101 of 2019] CP(IB) 351 of 2018**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL).  
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL).**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.05.2021**

Name of the Company:

Vichitra Narayan Pathak  
RP For Laxmipati Balaji Infra Pvt Ltd  
V/s  
Ajay Patel Suspended Management of Laxmipati  
Balaji Infra Pvt Ltd & Ors

Section 43,45,50,66 r.w 60(5) of the Insolvency and Bankruptcy Code,  
2016

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1.  
2.

**ORDER**  
**(through video conferencing)**

In view of the Office Order dated 19.04.2021, issued with the approval of acting Hon'ble President, NCLT only urgent matter will be taken up through video conferencing with effect from 20.04.2021 due to sharp increase in COVID 19 cases.

Accordingly, the matter is adjourned.

List the matter on 15.07.2021.

**VIRENDRA KUMAR GUPTA  
MEMBER TECHNICAL**

Dated this the 7th day of May, 2021

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**